

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:218
ANSWERED ON:22.02.2013
COMMISSION FOR PROTECTION OF CHILD RIGHTS
Owaisi Shri Asaduddin

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether a large number of States and Union Territories have not set up the Commission for Protection of Child Rights (CPCR) stipulated under the Commissions for Protection of Child Rights Act, 2005;
- (b) if so, the details thereof;
- (c) whether the Union Government has issued any direction to States in this regard recently;
- (d) if so, the details thereof; and
- (e) the steps taken or being taken by Union Government to persuade States to set up CPCR?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b): Yes Madam, as of now 17 States have set up the State Commission for Protection of Child Rights (SCPCR). The States which have set up the State Commissions are (i) Assam (ii) Bihar (iii) Chhattisgarh (iv) Delhi (v) Goa (vi) Haryana (vii) Jharkhand (viii) Karnataka (ix) Madhya Pradesh (x) Maharashtra (xi) Odisha (xii) Punjab (xiii) Rajasthan (xiv) Sikkim (xv) Uttrakhand (xvi) Tamil Nadu and (xvii) West Bengal.

(c) to (e): Section 17 of the Commissions for Protection of Child Rights (CPCR) Act, 2005 provides for setting up of State Commissions for Protection of Child Rights. The States /Union Territories have been urged from time to time in writing and during discussions with them at the Conferences of State Ministers/ State Secretaries to set-up the SCPCR. Recently, the States/Union Territories have been reminded on 19th November, 2012 to set up SCPCR in their State/Union Territory.